

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **15.07.2021 at 10.30 A.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)  
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : IBA/659/2020  
NAME OF PETITIONER : R A Mount Pte Ltd  
NAME OF RESPONDENT : Madeshwar Realty Pvt Ltd  
SECTION : Sec 7 Of IBC 2016

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IA/MA/IBA/TCP/TCA/CP/CA No : IA/1271/IB/2020 IN IBA/659/2020  
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NAME OF RESPONDENT : Madeshwar Realty Pvt Ltd  
SECTION : Sec 60(5)( c) Of IBC 2016 R/w Rule 11 Of NCLT Rules 2016

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**ORDER**

The Petitioner / Applicant is represented by Learned Counsel on behalf of M/s. A.K. Mysamy & Associates and Mr. M. Ramakrishnan, Advocate who represents the Respondent through video conferencing platform.

It is seen that vide order issued by this Adjudicating Authority dated 25.03.2021 last opportunity was given to the Respondent to file its counter within two weeks but the same has not been filed till date.

Learned Counsel for the Respondent states that settlement talks between the parties are in final stage and hence the counter has not been filed.

Learned Counsel for the Petitioner represents that he is not ready with the case since the Petitioner is interested for settling the matter out of the Court and the Petitioner is not keen in pursuing the case as per the time frame stated in the IBC, 2016 and further states the Petitioner is awaiting for the settlement between the parties indefinitely.

Since both the parties are not keen in taking up the matter forward, we adjourn the matter to **14.09.2021** for further hearing.

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**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

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**(R. SUCHARITHA)**  
MEMBER (JUDICIAL)